(b) whether it is also a fact that the department tracked through in tracking system of the high value transactions made by entities and individuals across the country who were either not reported to the taxmen correctly or deliberately kept hidden, and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Sir, during the year 2013, 2014 and 2015 (up to 31.3.2015), Income Tax Department has through its Non-filer Monitoring System (NMS) identified 12.9 lakh, 22.09 lakh and 44.09 lakh cases, respectively, as non-filers of return, though having potential tax liabilities. As a result of the exercise, 30,68,662 new returns have been filed and additional tax of ₹ 4733.61 crore has been collected in the year 2013, 2014 and up to 31.3.2015 in the year 2015. Further follow-up action is underway and similar exercise is also planned to be undertaken in the current financial year.

(b) While identifying non-filers of return through NMS, the Income Tax Department analyses and assimilates all in-house information as well as transactional data received from third-party including Annual Information Return (AIR), Tax Deduction at source(TDS) and Tax collection at Source(TCS) statements, Central Information Bureau(CIB) data etc. to isolate such persons/entities who have undertaken high value financial transactions but have not filed return. A total of 79.08 lakh such non-filers have been identified since implementation of NMS in 2013.

Income Tax related public grievances

1768.DR. PRADEEP KUMAR BALMUCHU: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that Government has taken a decision to dispose of the grievances of the public with regard to Income Tax (IT) matters;
 - (b) if so, the details thereof and the reasons for the delays; and
- (c) the corrective steps being taken by the Government in redressing the grievances?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (c) The Citizen's Çharter 2014 of Income tax Department includes 'Redressal of grievances' within the specified timeline of 60 days, as one of the key taxpayer services provided by the Department. Redressal of grievances has been included as a key result area in the Interim Action Plan for the First Quarter of 2015-16 issued in March 2015. Instructions have been issued by the Central Board of Direct Taxes on

26.3.2015, to all the Principal Chief Commissioners and Principal Director Generals of Income tax to include redressal of public grievances as work of utmost priority in their work plan and to instruct all offices under their jurisdiction to dispose of the grievances pending with them as per the Action Plan for the First Quarter of the FY 2015-16. This has been followed up with Video Conferencing of Chairperson, Central Board of Direct Taxes with Principal Chief Commissioners and Principal Director Generals of Income tax on 9.4.2015.

(b) Most of the grievances received from public with regard to Income Tax matters pertain to delay in issue of refunds and non-credit of taxes paid. The delay is mainly due to wrong quoting of details by the taxpayers in the Returns/Challans, mismatch of TDS reported in returns and the TDS credit available on the System, non -submission of requisite information/documents to fill the gap by the assessee/deductor, change of PAN jurisdiction, records of old assessment years being not easily available with jurisdiction Assessing Officer etc.

Finding of CEIB

1769. PROF. M. V. RAJEEV GAOWDA: Will the Minister of FINANCE be pleased to state:

- the findings of the Central Economic Intelligence Bureau (CEIB) pertaining to the collusion between Certain entry operators, pseudo companies whichare created to row black money and tax evaders;
 - whether the Ministry is taking any measures to tackle this problem: and
 - if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) Central Economic Intelligence Bureau(CEIB) primarily does not investigate cases itself as it is an Intelligence and coordinating Agency, not an investigative agency. It receives intelligence inputs from various sources of economic intelligence including Law Enforcement Agencies which it passes on to the concerned Agency/Department. The CEIB has received various inputs regarding collusion between certain entry operators. pseudo companies which were disseminated to concerned agencies for further action.

(b) and (c) Appropriate action against evasion of taxes, including through collusion between entry operators and pseudo companies, is an on-going process. Such action under Direct Tax Laws includes searches, surveys. enquiries, assessments, levy of taxes. penalties, etc. and filing of prosecution complaints in criminal courts, wherever applicable.